

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

RAJYA SABHA
STARRED QUESTION NO. *66
TO BE ANSWERED ON 10.02.2025

IMPLEMENTATION OF PM VISHWAKARMA SCHEME IN WEST BENGAL

*66. SHRI SAMIK BHATTACHARYA:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government of West Bengal has failed to form the State and District Monitoring Committees under the PM Vishwakarma Scheme, and the reasons for this delay;
- (b) the reasons for not completing registrations in the State of West Bengal despite over 8 lakh applications being submitted, and the steps being taken to address this backlog;
- (c) the measures that are being implemented to ensure smooth execution of the scheme in the State of West Bengal, including coordination with the State Government; and
- (d) the Ministry's timeline for ensuring full implementation of the scheme in West Bengal, including completing pending registrations and forming monitoring Committees?

ANSWER

MINISTER FOR MICRO, SMALL AND MEDIUM ENTERPRISES
(SHRI JITAN RAM MANJHI)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE RAJYA SABHA STARRED QUESTION No.*66 DUE FOR ANSWER ON 10.02.2025.

(a) to (c): Government of West Bengal has not constituted the State Monitoring Committee (SMC) and District Implementation Committee (DIC). More than 7.78 lakh applications under PM Vishwakarma have been received through Common Service Centres (CSCs) in West Bengal. As per the Scheme guidelines, these Committees are to be formed by the respective States/UTs for implementation of PM Vishwakarma Scheme. Before successful registration, applications undergo a three-stage verification process, as follows:

Stage 1: Verification at the Gram Panchayat/ULB level.

Stage 2: Vetting and recommendation by the DIC chaired by District Magistrate/Deputy Commissioner/District Collector.

Stage 3: Approval by the Screening Committee at the Central level.

Since the applications have not been verified due to the non-constitution of DIC and SMC, the registration of beneficiaries is affected in West Bengal under PM Vishwakarma.

Ministry of MSME, has requested Government of West Bengal to constitute and notify the SMC and DIC to facilitate the implementation of the Scheme in the State, vide letters dated 21.08.2023, 25.08.2023, 20.09.2023, 01.03.2024 and 05.11.2024.

(d): PM Vishwakarma Scheme has approval for implementation pan India, including in West Bengal, for 5 years, till FY 2027-28 (i.e. 31.03.2028). Prospective beneficiaries can successfully register in PM Vishwakarma after the prescribed verification process to avail the Scheme's benefits.
